

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

TP 98 of 2019 [CP(IB) 501 of 2019]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2020**

Name of the Company: Shobhit Ram Sahu & Ors
V/s
Sai Prakash Properties Development Ltd

Section: Section 7 of insolvency & Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

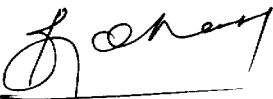
2.


ORDER

Adv. Mr. Sunil Bhavsar appearing for the Petitioner, files a Purshis and informs that he has not been authorized ^{no} longer to appear on behalf of the Petitioner. Hence, he wants to withdraw his appearance from this Case. In view of this, the matter is simply adjourned.

However, learned counsel is instructed to inform the date of hearing to the Petitioner so as to enable him to make alternative arrangement to be represented in the present case through his authorized representative.

List the matter on 19.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 30th day of January, 2020